

more discussion on this small matter now.

Shri Tyagi: One point may be clarified. May I know whether capital issues is a subject under the control of the Finance Ministry or of the Commerce and Industry Ministry?

The Minister of Finance (Shri Morarji Desai): The subject of capital issues is under the Finance Ministry, but the present question is not relating to capital issues, but it relates to the industrial policy resolution. That is how the question has been put. That is dealt with by the Commerce and Industry Ministry and not by the Finance Ministry, and it is the function of the Commerce and Industry Ministry to reply to this, because company formation also is under the Commerce and Industry Ministry. Therefore, they were informed of this, and they have taken over this question. In the meanwhile, the question came up in the Order Paper. We informed also the Lok Sabha Secretariat about this. We are not supposed to inform hon. Members about it.

Shri Tyagi: It is only a question of knowing whether the sanctions are obtained from the Finance Ministry or at least from the Department of Economic Affairs with regard to these issues, whether foreign capital should be allowed to be invested in India or not, and if so, to what extent.

Shri Morarji Desai: The Finance Ministry is concerned with all Ministries, but on that ground, they cannot reply to all questions.

Excise Duty on Furnace Oil

*117. **Shri Morarka:** Will the Minister of Finance be pleased to state:

(a) whether representations have been received from Gujarat for abolishing excise duty on furnace oil to enable the industries there to switch on to furnace oil instead of coal; and

(b) if so, whether Government have considered the same and with what results?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) Yes, Sir. This is on the ground of shortage in the supply of coal.

(b) Steps are being taken to improve the movement of coal to Gujarat. The question of alternative fuels is also under consideration.

Shri Morarka: May I know whether Government have received any communication from the Government of Gujarat in this connection to the effect that for want of coal supply the industrial programme of the Gujarat State is suffering?

Shri B. R. Bhagat: Not from the Gujarat Government, but various organisations like the Surat Chamber of Commerce, the Federation of the Gujarat mills or other non-official bodies concerned with trade and commerce in Gujarat have represented about this matter.

Shri Morarka: Is it not a fact that recently the Industrial Advisory Committee of Gujarat, which was presided over by the Chief Minister, passed a resolution urging upon the Central Government to allow them to let industrial units use furnace oil instead of coal because coal supply is not regular and, therefore, the industries there are suffering?

The Minister of Finance (Shri Morarji Desai): This was done only four or five days or a week ago. But their passing a resolution does not bind us here. We have got to go into all the implications and then decide. It is being considered.

Shri P. R. Patel: What is the daily requirement of coal in Gujarat and how far is that met?

Shri B. R. Bhagat: I do not have that figure of the daily requirement of coal.

Shri Somani: The hon. Finance Minister said just now that this resolution was passed by the Advisory Committee only five days or a week ago. May I draw his attention to the fact that this question of the difficulty of coal supplies is before the industry for a very considerable period—more than a year? So I would like to know whether the Government of India did not consider the feasibility of the substitution of coal by furnace oil earlier than the passing of this resolution.

Shri Morarji Desai: We have been considering it for the last three months.

An Hon. Member: To what effect?

Finger Print Bureaux

*119. **Shrimati Ila Palchoudhuri:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a scheme for improving India's existing finger-prints bureaux is under consideration of the Government of India;

(b) if so, its brief details; and

(c) the progress made in connection therewith?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) No specific scheme is at present under consideration of the Government of India.

(b) and (c). Do not arise.

Shrimati Ila Palchoudhuri: Is it a fact that Dr. N. Keshava Iyengar had been sent on a study tour to study this question under the Colombo Plan? If so, has he given any report about this question?

Shri Datar: I am not aware if those recommendations have been received. But I am aware that this Bureau is being expanded; examinations are also held and training is also given.

Shrimati Ila Palchoudhuri: Is it under consideration of Government, when this Bureau will be expanded,

to call for British experts because it is understood that no particular amount of money is needed, but certain equipment and expert opinion are needed? Will it be extended to the small district towns as well where this kind of examination is very difficult to get?

Shri Datar: At this stage, it would be rather too early to consider all these questions. Certain steps are being taken for a proper expansion. After they have been carried out, Government will consider all these questions.

All India Services

*121. **Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) to what extent various State Governments have fulfilled their obligations of taking All India Service Officers from other States and contributing their quota to the Central Government; and

(b) whether a detailed statement giving the full picture will be laid on the Table of the House?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): (a) The general policy followed in the allotment of All India Service Officers to the State cadres is that 50 per cent of the officers allotted to each State should be from outside the State. At the end of February, 1962, there were 362 I.A.S. officers and 165 I.P.S. officers on deputation to the Centre against the Central Deputation Quota of 437 posts for the I.A.S. and 199 posts for the I.P.S.

(b) Two statements are laid on the Table of the House. [See Appendix I, annexure No. 40].

Shri Harish Chandra Mathur: May I know if the hon. Minister is aware of the general complaint that senior officers coming from a particular region have over-representation in the Central Ministries? If so, what steps are taken to remedy this evil?